

**Central Administrative Tribunal
Madras Bench**

OA 310/01174/2018

Dated Friday the 31st day of August Two Thousand Eighteen

P R E S E N T

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
&
Hon'ble Mr. T. Jacob, Member(A)**

P. Shanmugam
No. 7/14, Shanmugarajan lane
Seven Wells
Chennai – 600 001. .. Applicant

By Advocate **M/s. R. Malaichamy**

Vs.

1. Union of India
Rep. by the Secretary
Ministry of Communications & IT
Department of Posts
Dak Bhavan
Sansad Marg, New Delhi – 110 001.

2. The Chief Postmaster General
Tamil Nadu Circle
Anna Salai, Chennai – 600 002.

3. The Director
Foreign Post
Chennai – 600 001.

4. The Deputy Director
Foreign Post
Chennai- 600 001. .. Respondents

By Advocate **Mr. M. Kishore Kumar**

ORAL ORDER

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

Heard Mr. T. Ashok Raj for M/s R. Malaichamy, Counsel for applicant and Mr. M. Kishore Kumar , Counsel for Respondents. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

“1. To call for the records of the 3rd respondent pertaining to his order made in No. FP/STA/P.S/Misc./2018 dated 18.07.2018 and set aside teh same; consequent to

2. direct the respondents to grant MACP-III benefit w.e.f. 01.01.2006 to the applicant; further to

3. direct the respondents to revise and re-fix the retirement service benefits of the applicant and thereby to pay the arrears of pay and allowances and also the arrears of retirement benefits including pension to the applicant; and

4. To pass such further orders”

2. The applicant gave representation dated 13.06.2018 for grant of MACP III w.e.f. 01.01.2006. It is seen that the respondent has given a reply dated 18.07.2018 which is non-speaking. The Counsel for the applicant states that the respondents while rejecting his claim has not given any reason why his case has not been considered or MACP not granted.

3. Accordingly respondents are directed to pass a reasoned and speaking order in regard to non-grant of MACP-III within one month from the date of receipt of certified copy of this order.

4. OA is disposed of at the admission stage. It is made clear that nothing is commented on the merits of the case.

5. Mr. M. Kishore Kumar takes notice for the respondents.

(T. Jacob)
Member (A)

31.08.2018

(Jasmine Ahmed)
Member(J)

AS